

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 110/MP/2019
along with IA No. 37/IA/2019, IA No. 53/IA/2019 & IA No. 29/IA/2020**

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 for adjudication of disputes arising out of and in relation to the power purchase of 200 MW of power by Haryana Power Purchase Centre from Teesta-II Hydroelectric Project of Teesta Urja Limited through PTC India Limited.

Petitioners : PTC India Ltd. & anr.

Respondents : Haryana Power Purchase Centre & 3 ors.

Date of Hearing : **12.7.2022**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present : Shri Tarun Johri, Advocate, TUL
Shri Jaideep Lakhtakia, TUL
Shri Shubham Arya, Advocate, HPPC
Ms. Poorva Saigal, Advocate, HPPC
Shri Ravi Nair, Advocate, HPPC
Shri Nipun Dave, Advocate, HPPC
Ms. Reeha Singh, Advocate, HPPC
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Rajesh Kumar, CTUIL
Shri Manish Ranjan Keshari, CTUIL
Shri Anupam Kumar, CTUIL
Shri Swapnil Verma, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Ranjan Singh Rajput, CTUIL
Shri Akshayvat Kislai, CTUIL

Record of Proceedings

The order in the present petition was reserved on 13.1.2022. However, the order could not be passed prior to the Chairperson Shri P. K. Pujari demitting office. Accordingly, the matter is listed for hearing today, through video conferencing.

2. During the hearing, the learned counsels appearing for the Petitioner and the Respondents submitted that since pleadings have been completed in the matter, the Commission may reserve orders. Accordingly, order in the petition was reserved.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

